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CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH LUCKNOW

Original Application No. 424 of 1992

C.K. Sharma Applicant

Versus

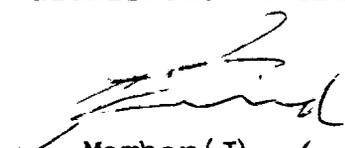
Union of India & one others Respondents

Hon'ble Mr. S.N. Prasad, Member (J)

The applicant has approached this tribunal for quashing the impugned transfer order dated 27.8.1992 (contained in Annexure-1 to the application). The applicant challenged the propriety and validity of the impugned transfer order on various ground as specified in his application.

2. Counter-affidavit has been filed by the respondents and in para 3 thereof, it has been stated that on return from leave, the applicant has now been posted as Commissioner and project Administrator, Sharda Sahayak in super time scale vide order dated 18.11.1992 (vide Annexure-A-1² to the counter-affidavit) which is copy of the aforesaid order dated 18.11.1992; and in pursuance of that order dated 18.11.1992, the applicant has joined in the after-noon of 18.11.1992, and as such the impugned transfer order dated 27.8.1992 has become infructuous and no more exists. This fact has not been controverted by the learned counsel for the applicant.

3. Thus, in view of the above, the O.A. No. 424 of 1992 having been infructuous stands dismissed. No order as to costs.


Member (J) 4.2.93

Lucknow Dated: 4.2.1993.

(RKA)